From

Registrar General,

High Court of Uttarakhand,

Nainital.

To

All the District & Sessions Judges Principal Judge/Judge(s) Family Court State Judiciary, Uttarakhand.

C.L. No. 21 /U.H.C./Criminal Appeal/2023/Nainital Dated: 23.08.2023

Sub:- Regarding issuing legible copies of the impugned order and to indicate the complete details of all parties in orders/judgments.

Sir/Madam,

On the subject above, in compliance of directions issued by the Hon'ble Court in Criminal Appeal No. 124 of 2009, titled as *Vijay Pal Singh vs. State of Uttarakhand and another*, I am directed to issue following directions for strict compliance:

- **1.** Copying Sections in your Judgeship be directed to issue legible copies of the orders/judgments.
- **2.** All the Judicial Officers are directed to indicate the complete details of all parties in orders/judgments.

You are, therefore reuquested to circulate the aforesaid directions of the Hon'ble Court to all the Courts under your administrative control, for strict compliance.

Yours Sincerely,

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(Anuj Kumar Sangal)

Registrar General

Copy to: All Judicial Sections of Hon'ble Court with a direction that at the time of receiving Appeal/documents/records in Registry, it should be thoroughly checked that only legible copies of the documents are filed.

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Registrar General